

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 422/MP/2024

- Subject : Petition under Sections 11(2), 79(1)(b), 79 (1)(f) and other applicable provisions of the Electricity Act, 2003 for adjudication of disputes in relation to incorrect invoicing and wrongful encashment of Letter of Mandate carried out by JPL in contradiction to the directions dated 11.8.2022 and 21.3.2023 issued by the Ministry of Power in relation to blending of imported coal and contravention of the terms of the PPA dated 7.3.2022 and seeking consequential reliefs.
- Petitioner : Western Railways
- Respondent : Jindal Power Limited
- Date of Hearing : **23.1.2025**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
- Parties Present : Ms. Puja Priyadarshini, Advocate, WR
Shri Deeptanshu Chandak, Advocate, WR

Record of Proceedings

During the hearing on 'admission,' the learned counsel for the Petitioner made oral submissions in support of its prayer in the Petition. She further requested an early listing of the matter along with IA No. 90/IA/2024.

2. The Commission, after hearing the learned counsel for the Petitioner, directed as under:
 - (a) Admit. Issue notice to the Respondents.
 - (b) The Respondents are permitted to file their replies on or before **5.2.2025** after serving a copy to the Petitioner, who may file its rejoinder, if any, by **10.2.2025**.
3. The matter shall be listed for hearing on **13.2.2025**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

